

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

C.P. No. 143(ND)/2013

IN THE MATTER OF:

Rockman Advertising and Marketing India Pvt. Ltd. APPLICANT / PETITIONER

v.

M/s. Sharp Eye Advertising Pvt. Ltd. RESPONDENT

SECTION:

Under Section 397/398

Order delivered on 31.05.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Shakal Bhushan and Mr. Monish Panda,
Advocates

For the Respondent(s):- Mr. Ravi Prakash, Advocate for R-2 to 6

ORDER

An affidavit in terms of order dated 08.05.2018 has been filed on 30.05.2018 and a copy thereof has been furnished to the learned counsel for the petitioner last evening. Mr. Shakal Bhushan, learned counsel for the petitioner states that the affidavit prima-facie appears to be false and he needs to file a counter affidavit to place on record various events and documents to prove the lack of authenticity of the version adopted in the affidavit.

The needful shall be done within four weeks with a copy in advance to the opposite side.

List for arguments on 06.07.2018.

High up in the list.

— Sd —

(M.M. KUMAR)
PRESIDENT

— Sd —

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

31.05.2018

Vineet